

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 10.01.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB)No.193/7/HDB/2017
NAME OF THE COMPANY	Mahendra Investment Advisors Private Limited
NAME OF THE PETITIONER(S)	SEW Infrastructure Ltd
NAME OF THE RESPONDENT(S)	Mahendra Investment Advisors Private Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Dr. P.V. Amarnadha Prasad	Counsel	98480 28289	
K. Suresh Kumar	Counsel	995935 7722	K. Suresh Kumar

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S. Sriram	Counsel	9848261589	S. Sriram

Heard Dr P.V. Amarnadha Prasad and Shri K. Suresh Kumar Learned Counsels for the Petitioner and Shri S. Sriram, Learned Counsel for the Respondent.

The Learned Counsel for the Respondent submit that there is an Arbitration Clause available in the impugned agreement and in pursuant to this there is an arbitration case which is pending before Hon'ble High Court and he wanted to file appropriate CA giving details of the same and thus, he requested short time. The Ld. Counsel for the Respondent is permitted to file the same. Post the case on 22.01.2018



Member (T)



Member (J)